CC/73/2019

CBI vs. M. Ramadoss etc.

04.08.2020

Pr. (On screen): Sh. Praneet Sharma, Sr. PP for CBI alongwith IO/Insp. Kuldeep Meena.

A-1 and A-2 in person alongwith ld. Counsel

Sh. Ayush Shrivastava.

Sh. Jeevesh Mehta, Advocate/Official Liquidator for

A-3 Paramount Airways Pvt. Ltd.

A-4 has expired.

A-5 and A-6 are absent.

Sh. Ajit K. Singh, Id. Counsel for A-5 and A-6.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

An application seeking exemption from personal appearance is filed on behalf of A-5 (Neeraj Kumar) and A-6 (Chandra Shekhar Tandon). For the reasons stated in the application, A-5 and A-6 are exempted from personal appearance (through VC) for today only.

Sh. Ajit K. Singh, ld. Counsel for A-5 & A-6 contested arguments for about 15 minutes. He however, seeks time for further arguments. Sh. Ayush Shrivastava, ld. Counsel for A-1 and A-2 also seeks time to argue the matter, as the main counsel is not available.

Let the matter accordingly be kept for 22.08.2020.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

(NIRJA BHATIA)

Special Judge (PC Act) CBI-03, RADC/New Delhi /04.08.2020

CBI Vs. Seema Mutneja CC No. 75/2019

04.08.2020

Pr. (on screen):

Sh. Praneet Sharma, ld. Sr. PP for CBI.

A-1 Seema Mutneja in person.

A-2 Mohanjit Singh Mutneja is absent. A-3 Gunjit Singh Mutneja in person.

A-4 Harmendra Singh in person alongwith ld. counsel

Sh. K.K. Sharma..

A-5 K.N. Aithal is absent.

A-6 U.R. Adiga in person alongwith ld. counsel

Ms.Sunita Sharma.

A-7 S. Hariharan in person alongwith Ld. Counsel

Sh.Atul Batra and Sh. Kundan Mishra.

A-8 Rajnish Kr. Srivastava is absent.

A-9 Ravi Malhotra is absent.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Respective applications seeking exemption from personal appearance of A-2 Mohanjit Singh Mutneja, A-5 K.N. Aithal, A-8 Rajnish Kr. Srivastava and A-9 Ravi Malhotra are filed. For the reasons stated in the

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CBI Vs. Seema Mutneja

Page 1 of 2

CC No. 75/2019

applications, A-2 Mohanjit Singh Mutneja, A-5 K.N. Aithal, A-8 Rajnish Kr. Srivastava and A-9 Ravi Malhotra are exempted from personal appearance through VC for today only.

Ld. counsels for the parties are present and consented for hearing the matter through Video Conferencing.

Arguments in other connected case CBI Vs. Harpreet Fashion Pvt. Ltd. contested for about one and half hour.

Put up with other connected matters on 21.08.2020 for further arguments.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

(Nirja Bhatia)

Spl. Judge PC Act (CBI)-03, RADC, New Delhi/04.08.2020

CBI Vs. Gunjit Singh Mutneja CC No. 77/2019

04.08.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.

A-1 Gunjit Singh Mutneja in person. A-2 Mohanjit Singh Mutneja is absent.

A-3 Harmendra Singh in person alongwith ld. counsel

Sh. K.K. Sharma.

A-4 K.N. Aithal is absent.

A-5 U.R. Adiga in person alongwith ld. counsel

Ms.Sunita Sharma.

A-6 S. Hariharan in person alongwith Ld. Counsel

Sh. Atul Batra and Sh. Kundan Mishra.

A-7 Rajnish Kr. Srivastava is absent.

A-8 Ravi Malhotra is absent.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Respective applications seeking exemption from personal appearance of A-2 Mohanjit Singh Mutneja, A-4 K.N. Aithal, A-7 Rajnish Kr. Srivastava and A-8 Ravi Malhotra are filed. For the reasons stated in the applications, A-2 Mohanjit Singh Mutneja, A-4 K.N. Aithal, A-7 Rajnish

CC No. 77/2019

CBI Vs. Gunjit Singh Mutneja

Page 1 of 2

Kr. Srivastava and A-8 Ravi Malhotra are exempted from personal appearance through VC for today only.

Ld. counsels for the parties are present and consented for hearing the matter through Video Conferencing.

Arguments in other connected case CBI Vs. Harpreet Fashion Pvt. Ltd. contested for about one and half hour.

Put up with other connected matters on 21.08.2020 for further arguments.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

(Nirja Bhatia)

Spl. Judge PC Act (CBI)-03, RADC, New Delhi/04.08.2020

CBI Vs. Manjeet Footwear Industries Pvt. Ltd. CC No. 83/2019

#### 04.08.2020

Pr. (on screen):

Sh. Praneet Sharma, ld. Sr. PP for CBI.

A-1 Manjeet Footwear Industries Pvt. Ltd. (through its

Director Mohanjit Singh Mutneja) is absent.

A-2 Mohanjit Singh Mutneja is absent.

A-3 Gunjit Singh Mutneja in person.

A-4 Harmendra Singh in person alongwith ld. counsel

Sh. K.K. Sharma.

A-5 K.N. Aithal is absent.

A-6 U.R. Adiga in person alongwith ld. counsel

Ms.Sunita Sharma.

A-7 S. Hariharan in person alongwith Ld. Counsel

Sh.Atul Batra and Sh. Kundan Mishra.

A-8 Rajnish Kr. Srivastava is absent.

A-9 Ravi Malhotra is absent.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Respective applications seeking exemption from personal appearance of A-1 Manjeet Footwear Industries Pvt. Ltd. (through its Director Mohanjit Singh Mutneja), A-2 Mohanjit Singh Mutneja, A-5 K.N. Aithal, A-8

CC No. 83/2019

CBI Vs. Manjeet Footwear Industries

Page 1 of 2

Rajnish Kr. Srivastava and A-9 Ravi Malhotra are filed. For the reasons stated in the applications, A-1 Manjeet Footwear Industries Pvt. Ltd. (through its Director Mohanjit Singh Mutneja), A-2 Mohanjit Singh Mutneja, A-5 K.N. Aithal, A-8 Rajnish Kr. Srivastava and A-9 Ravi Malhotra are exempted from personal appearance through VC for today only.

Ld. counsels for the parties are present and consented for hearing the matter through Video Conferencing.

Arguments in other connected case CBI Vs. Harpreet Fashion Pvt. Ltd. contested for about one and half hour.

Put up with other connected matters on 21.08.2020 for further arguments.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

(Nirja-Bhatia)

Spl. Judge PC Act (CBI)-03,

RADC, New Delhi/04.08.2020

CBI Vs. Harpreet Fashion Pvt. Ltd. CC No. 80/2019

04.08.2020

Pr. (on screen):

Sh. Praneet Sharma, Id. Sr. PP for CBI.

A-1 Harpreet Fashion Pvt. Ltd. (through its Director

Smt. Harpreet Kaur) is absent.

A-2 Mohanjit Singh Mutneja is absent.

A-3 Gunjit Singh Mutneja in person

A-4 Ms. Harpreet Kaur is absent.

A-5 Harmendra Singh in person alongwith ld. counsel

Sh. K.K. Sharma.

A-6 Ram Kumar Aggarwal alongwith ld.counsels

Sh.M.K. Gupta and Sh. Vijay Kumar.

A-7 Darwan Singh Mehta is absent.

A-8 T.G. Purshothaman almongwith Id. counsels Sh. Shri

Singh and Sh. Saransh Gupta.

A-9 C.T. Rama Kumar in person alongwith ld. counsel

Sh. Manoj V. Jorge.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Respective applications seeking exemption from personal appearance of A-1 Harpreet Fashion Pvt. Ltd. (through its Director Smt. Harpreet Kaur), A-2 Mohanjit Singh Mutneja and A-4 Harpreet Kaur are filed. For the reasons stated in the applications, A-1 Harpreet Fashion Pvt. Ltd.

CC No. 80/2019

CBI Vs. Harpreet Fashion Pvt. Ltd.

Page 1 of 2

(through its Director Smt. Harpreet Kaur), A-2 Mohanjit Singh Mutneja and A-4 Harpreet Kaur are exempted from personal appearance through VC for today only.

Neither A-7 Darwan Singh Mehta nor his counsel is present. However, on the oral request made by co-accused for exemption from personal appearance of A-7, A-7 Darwan Singh Mehta is exempted from personal appearance through VC for today only.

Ld. counsels for the parties are present and consented for hearing the matter through Video Conferencing.

Sh. M.K. Gupta and Sh. Vijay Kumar, Ld. counsels for A-6 Raman Kumar Aggarwal; Sh. Shri Singh, ld. counsel for A-8 T.G. Purshothaman; and, Sh.Manoj V. Jorge, ld. counsel for A-9 C.T. Rama Kumar contested their arguments for about one and half hour. They however, seek time for further arguments. They also submit that respective written arguments have already been filed. Ld. counsels are directed to provided scanned copy of their arguments.

Put up for further arguments on 21.08.2020.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

(Nirja Bhatia) Spl. Judge PC Act (CBI)-03, RADC, New Delhi/04.08.2020

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